

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No. 454 of 2015 in DFR No. 2272 of 2015

Dated: 11th December, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

JSW Steel Ltd. Appellant(s)
Versus	
Tamil Nadu Electricity Regulatory Commission	... Respondent(s)

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan
Ms. Suchitra Khumbhat

Counsel for the Respondent(s) : None

ORDER

I.A. No. 454 of 2015 in DFR No. 2272 of 2015 has been filed by the applicant/appellant seeking condonation of delay of 410 days. The main contention of the applicant/appellant is that Review Petition was pending before the State Commission against the impugned order dated 15.09.2014 which was dismissed on 16.09.2015 whereas against the review order appeal has already been filed which was within time.

Considering the fact that Appeal against the review order has already been filed within limitation which is fixed for admission hearing and in these circumstances, the said delay of 410 days is allowed to be condoned in view of the fact that time taken during the review proceedings before the State Commission. Accordingly, I.A. No. 454 of 2015 in DFR No. 2272 of 2015 is allowed and delay of 410 days in filing the Appeal is condoned. Registry is directed to number the Appeal.

Heard.

Admit.

Issue notice of the Appeal to the respondent returnable within three weeks from today. Reply/counter affidavit be filed by the respondent within four weeks from today. Rejoinder, if any, may be filed by the appellant within two weeks thereafter.

Post this Appeal for hearing on **12th February, 2016.**

(T. Munikrishnaiah)
Technical Member
rkt/vt

(Justice Surendra Kumar)
Judicial Member